

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 183/TL/2023  
and  
Petition No. 77/MP/2023**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member**

**Date of Order: 30<sup>th</sup> August, 2023**

**Petition No. 183/TL/2023**

**In the matter of**

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Regulation 6 and Regulation 24 (Power to relax) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Serentinca Renewables India 4 Private Limited.

**And**

**In the matter of**

**Serentinca Renewables India 4 Private Limited,**  
DLF Cyber Park. 9th Floor,  
Tower B, Udhyog Vihar,  
Sector 20, Phase-3,  
Gurugram - 122008

.....**Petitioner**

**VERSUS**

**1. Central Transmission Utility of India Limited,**  
Plot No. 2, Sector-29,  
Gurugram,  
Haryana-122001.

**2. Northern Regional Power Committee (NRPC),**  
Member Secretary, G5QQ+W4J,  
NRPC, Shaheed Jeet Singh Marg,  
Qutab Institutional Area,  
New Delhi, Delhi 110016.

**3. Hindustan Zinc Limited,**  
Yashad Bhavan, Udaipur,  
Rajasthan-313004.

.....**Respondents**

**Petition No. 77/MP/2023**

**In the matter of**

Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A (Power to Relax) and 33B (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, thereby invoking the regulatory powers of the Commission, as well as its Power to Relax and to Remove Difficulties, seeking the guidance of the Commission on implementation modality of the dedicated line that is necessary to operationalize the connectivity granted to Hindustan Zinc Ltd. for 200 MW as a Bulk Consumer.

**And**

**In the matter of**

**1. Serentinca Renewables India 4 Private Limited,**

DLF Cyber Park, 9th Floor,  
Tower B, Udhayog Vihar,  
Sector 20, Phase-3,  
Gurugram- 122008.

**2. Hindustan Zinc Limited,**

Yashad Bhavan, Udaipur,  
Rajasthan-313004

.....**Petitioners**

**VERSUS**

**1. Central Transmission Utility of India Limited,**

Plot No. 2, Sector-29,  
Gurugram, Haryana-122001.

**2. Northern Regional Power Committee,**

Member Secretary, G5QQ+W4J,  
NRPC, Shaheed Jeet Singh Marg,  
Qutab Institutional Area,  
New Delhi, Delhi 110016.

.....**Respondents**

**Parties Present:**

Shri Avijeet Lala, Advocate for the Petitioners  
Shri Sakya Chaudhuri, Advocate for the Petitioners  
Ms. Shreevidya Nargolkar, Advocate for the Petitioners  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Ms. Muskan Agarwal, CTUIL

## ORDER

The Petitioner, Serentinca Renewables India 4 Private Limited, has filed the Petition (Petition No. 183/TL/2023) with the following prayers:

*“(a) Admit the present Application.*

*(b) Grant the Transmission License to the Applicant for establishing, operating, and maintaining the Project by invoking and exercising the Power to Relax under Regulation 24 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009.*

*(c) Condone any inadvertent errors omissions/ errors / shortcomings and permit the Applicant to add/change/modify/alter these filings and make further submissions as may be required at a future date.*

*(d) Pass such other Order(s) and/or direction(s) as this Commission may deem just and proper in the facts and circumstances of the case.”*

2. The Petitioners, Serentinca Renewables India 4 Private Limited and Anr., have filed the Petition (Petition No. 77/MP/2023) with the following prayers:

*“(a) Issue appropriate directions upon the Central Transmission Utility of India Limited/ Respondent No. 1 to take steps for operationalizing the connectivity granted to the Rajasamand Facility of the Petitioner no. 2 with 400/200 kV ISTS substation located at Kankroli, Rajasthan to enable it to procure 200 MW power through open access, by planning and coordinating the construction of the transmission line, in terms of the Intimation of Grant of Connectivity dated 10.02.2023;*

*(b) Permit the Petitioner No. 2 to implement the dedicated transmission line between its Rajasamand Facility and the ISTS substation at Kankroli (PG), Rajasthan through Petitioner No. 1 or its SPV in terms of Article 3.1.1 (iii) and Article 4.2.2 of the Power Delivery Agreement dated 02.09.2022;*

*(c) Pass any other and/ or any such orders as this Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice.”*

3. The matters were called out for the hearing on 21.8.2023. During the course of the hearing, learned counsels for the Petitioners sought permission to withdraw the present Petitions with the liberty to approach the Commission later on, if required. The learned

counsel for the Petitioners also prayed to adjust the filing fees paid in Petition No. 183/TL/2023 against the Petition to be filed in future, if required.

4. Learned counsel for the Respondent, Central Transmission Utility of India Limited, submitted that CTUIL has no objection in this regard.

5. Considering the submissions of the learned counsel for the parties, the Petitioners are permitted to withdraw the present Petitions with the liberty to file a fresh Petition, in accordance with law. However, the prayer of an adjustment of filing fees in Petition No. 183/TL/2023 is not allowed.

6. Accordingly, Petition No. 183/TL/2023 and Petition No. 77/MP/2023 are disposed of as withdrawn.

Sd/-  
**(P. K. Singh)**  
Member

sd/-  
**(A.K. Goyal)**  
Member

sd/-  
**(I. S. Jha)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson